

**DIVISION BENCH**

**ITEM NO.3**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP NO.08/ALD/2024**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 18<sup>th</sup> April, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>AMAN MATHUR (QTHINK POWER AND ENERGY PRIVATE LIMITED) V/S ROC, KANPUR</b>
<b>UNDER SECTION</b>	<b>252 (3) OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Ms. Charu Gupta, Adv.

*: For the Petitioner*

Sh. Krishna Dev Vyas, Adv.

*: For the ROC*

Sh. Gaurav Mahajan, Sr. S.C.

*: For the I.T. Deptt.*

**ORDER**

- 1.** Let notices be issued to the respondents/ ROC & Income Tax Department.
- 2.** Ld. Counsel, Sh. Krishna Dev Vyas for the ROC, Kanpur and Ld. Sr. Standing Counsel, Sh. Gaurav Mahajan for the Income Tax Department, accept notice, and therefore waive service. They seek two weeks time to file their replies/ reports. Let the copy of the petition be supplied to the Ld. Counsels representing the ROC as well as to the Income Tax Department within a period of three days on their e-mail IDs.
- 3.** Let the reply be filed by the respondents within a period of two weeks, with an advance copy to be served to the counsel opposite. Rejoinder, if

**-Sd-**

**-Sd-**

any, be filed by the petitioner within a week thereafter to complete the pleadings before the next date of hearing.

4. Let the matter be adjourned for further hearing on 16<sup>th</sup> May, 2024.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

***18<sup>th</sup> April, 2024***

*Avaneesh Kumar Singh*  
*(Stenographer)*

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**